

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 905 of 1996

• Allahabad this the 28th day of April 1997

Hon'ble Dr. R.K. Saxena, Member (Judicial)

Rajendra Chaube S/o Shri Ram Sakal Chaube, P/o 11/127,
Nai Colony, Jwala Nagar, Rampur - 244901

Applicant.

By Advocate Sri A.B. Lall Srivastava

Versus

1. The Union of India through the Secretary, Ministry of Communication, Department of Post-cum-Director General, Post, Sansad Marg, New Delhi.
2. The Post Master General, Bareilly Region, Bareilly U.P.
3. The Sr. Superintendent of Post Offices, Moradabad Division, Moradabad - U.P.

Respondents

By Advocate Km. S. Srivastava

O R D E R

By Hon'ble Dr. R.K. Saxena, Judicial Member

This O.A. has been preferred by one Sri Rajendra Chaube challenging the order of transfer dated 12.8.1996 (annexure A-1) whereby he was transferred to Badaun division from Moradabad division.

2. The brief facts of the case are that the applicant was posted as Sub-Post-Master, Jwala Nagar, Rampur in Moradabad division. By the impugned order, he was transferred to Badaun division, by the Post Master

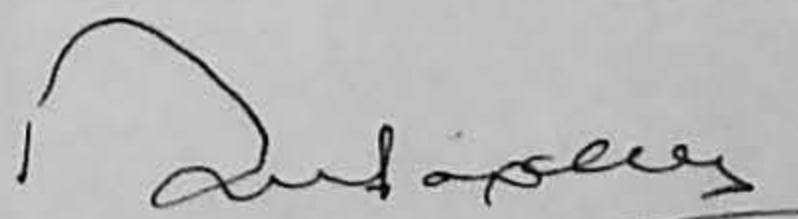
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General who is competent to effect the transfers. It has been challenged on several grounds including the ground that it was against the Rule 37(A) 60 and 66 of P & T Manual Volume III and IV. Malafides have also been alleged. The matter was admitted. The respondents filed the counter-reply controverting all the allegations made by the applicant. It was contended that the transfer order was made in the public interest and there was no illegality in it.

3. The applicant filed rejoinder, reiterating the facts as were mentioned in the O.A.

4. The pleadings are complete. Today none appeared for the applicant while Km. S. Srivastava is present on behalf of the respondents. The applicant had moved M.A. No. 1578/97 on 15.4.1997 with the prayer that the O.A. be permitted to be withdrawn and treated as not pressed. It appears that because of this application, the applicant or his counsel is not present.

5. The O.A. is allowed to be withdrawn and, therefore, stands dismissed as withdrawn. The stay order stands vacated.


Member (J)

/M.M./